

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:10
ANSWERED ON:13.03.2012
ANTI HUMAN TRAFFICKING UNITS
Hazari Shri Maheshwar ;Virendra Kumar Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been a rise in the cases of human trafficking in the country including in North-Eastern States;
- (b) if so, the details of cases reported during each of the last three years and the current year, State-wise;
- (c) whether the Government has set up anti-human trafficking units in the country to curb the said menace;
- (d) if so, the details of the units established and cases solved by the said units during the said period, State-wise; and
- (e) the comprehensive measures taken by the Government to curb human trafficking in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 10 FOR 13.03.2012

(a) & (b): As per inputs provided by National Crime Records Bureau (NCRB), the total number of cases registered under different provisions of law which come under the generic description of Human Trafficking during the period 2008, 2009 and 2010 were 3030, 2848 and 3422 respectively. State / UT wise details are at Annexure I.

(c) & (d): Yes, Madam. The Ministry of Home Affairs has released funds to the tune of Rs.8.72 crores to all the States for establishment of 115 Anti Human Trafficking Units (AHTUs) during the year 2010-11. 104 AHTUs have been made operational. For the year 2011-12, an amount of Rs. 8.338 crores has been released to all the State Governments for establishment of 110 more AHTUs. The details are at Annexure II. Establishment of AHTUs in the States has shown results at the ground level resulting in increase in the number of cases registered, number of rescue operations and more convictions. This has been done under a comprehensive scheme of setting up 335 Integrated Anti Human Trafficking Units in the course of 3 years.

(e) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking viz., issuing of Advisory dated 09.09.2009 (available at www.mha.nic.in) to States/UTs to deal with crime of trafficking in a holistic manner and to evolve an effective and comprehensive strategy encompassing rescue, relief and rehabilitation of victims besides taking deterrent action against the law violators and setting up of Anti Trafficking Nodal Cell in Ministry of Home Affairs.